they have released the following funds to the State of Uttar Pradesh during last three years:—

(Rs. in lakhs)

Name of the Scheme	2009-10	2010-11	2011-12
Scheme of grant in Aid to Voluntary Organizations working for Scheduled Castes	8.74	16.39	3.44
Free coaching for SC and OBC	18.24	24.34	26.30

Financial irregularities in scheme for tribals

†132. SHRI RAVI SHANKAR PRASAD: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether it is a fact that evidences on financial irregularities in schemes being run for the welfare of tribal people have come to light in certain States of the country;

(b) if so, the names of the States and the evidences on irregularity and the amounts involved therein received so far;

(c) whether the Central agencies have been entrusted the job of probing these irregularities; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRIMATI RANEE NARAH): (a) The Ministry of Tribal Affairs has not received evidence of financial irregularities in the schemes run by this Ministry and implemented through State Governments and UT Administrations for the welfare of tribal people, so far in the current year.

(b) to (d) Do not arise, in view of the reply to part (a) above.

Penalising institutions for not filling reserved quota for students

133. SHRI BHUPENDER YADAV: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) how many undergraduate and graduate students from SC/ST communities have emerged from institutions of National Importance in the last three years;

†Original notice of the question was received in Hindi.

(b) if so, the details thereof, State-wise; and

(c) the details of measures taken by Government to penalize institutions which do not fulfil their quota of reserved seats for students?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRIMATI RANEE NARAH): (a) to (c) The information is being collected and will be laid on the Table of the House.

Amending forest laws for empowering tribals

134. SHRI N.K. SINGH:
DR. JANARDHAN WAGHMARE:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether Union Government has overcome hurdles put up by rigid forest regulations and proposes to amend the laws for tribals;

(b) if so, whether the tribals across the country had been denied access to the minor forest produce trade by forest bureaucracy; and

(c) if so, the time by which such amendments in the laws would be made and tribals will be given more powers?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRIMATI RANEE NARAH): (a) to (c) It had been noticed that traditional rights of forest dwelling Scheduled Tribes and Other Traditional Forest Dwellers of ownership, usufruct and management over forest resources had been constrained. The Union Government enacted the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006, to correct this historic injustice and guaranteed rights to hold and live in the forest land under the individual or common occupation for habitation or for self-cultivation for livelihood; community rights such as instar or by whatever name called, including those in erstwhile Princely States, Zamindari or such intermediary regimes; right of ownership, access to collect, use and dispose of minor forest produce which has traditionally been collected within or outside village boundaries; other community rights of uses or entitlements such as fish and other products of water bodies, grazing and traditional seasonal resource access of nomadic and pastoral communities; rights including community tenures of habitat and habitation for PTGs and pre-agricultural communities; rights in or over disputed lands under any nomenclature in any States where claims are disputed; rights for conversion of Pattas